

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No.27/2017
In
OA No.3760/2013**

New Delhi, this the 26th day of April, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Jasbir Singh
S/o Shri Ram Dhan
R/o Vill & PO Pakasma
District Rohtak, Haryana
(By Advocate:Shri Yogesh Sharma)

.... Petitioner

VERSUS

Shri Sanjay Kumar
Chairman
Delhi Transport Corporation
I.P.Depot, I.P.Estate, ITO, New Delhi.
(By Advocate:Shri Rajeev Kumar)

.... Respondent.

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

When this matter is taken up, the learned counsel for the respondent while producing a copy of Order dated 21.04.2017 passed in WP (C) No.3451/2017 by the Hon'ble High Court of Delhi, i submits that notices were issued in said WP filed against the order of this Tribunal and it was observed that Tribunal may not proceed with the Contempt Petition, and listed the CP on 16.08.2017.

2. In the circumstances, the Contempt Petition is closed. Notice issued to the respondent is discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, once the aforesaid WP is finally decided. No costs.

**(P.K.Basu)
Member (A)**

**(V. Ajay Kumar)
Member (J)**

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